

चलाई गई थी वही खत्म हो जायगा यानी बाया मथुरा जाने में और देर लगेगी और गाड़ी दिल्ली ज्यादा देर में पहुंचेगी।

श्री एस. एन. बास : जो उत्तर बिहार के यात्री इस ट्रेन से सफर करेंगे उन की सुविधा को ध्यान में रखते हुए इस गाड़ी के पहुंचने के बाद क्या लखनऊ से बिहार के लिए कोई तेज गाड़ी खोलने का इरादा है ?

श्री एल. बी. शास्त्री : क्या बिहार से लखनऊ तक आवेंगे उन के ख्याल से ?

श्री एस. एन. बास : जो उत्तर बिहार को जायेंगे उन के ख्याल से।

श्री एल. बी. शास्त्री : मेरे ख्याल में पहले से ही ऐसी गाड़ियां हैं जिन से यह यात्री सुविधापूर्वक आ और जा सकते हैं।

Mr. Speaker: I think these questions should be raised in the Advisory Committee. These are all many details.

श्री फ़िरोज गांधी : यह गाड़ी दिल्ली बहुत देर में पहुंचती है। क्या इसके जल्दी पहुंचने का इन्तिज़ाम हो सकता है ?

श्री एल. बी. शास्त्री : जी हां, आदेश दे दिया गया है और अगले टाइम टेबिल में गाल्वन आप यह पायेंगे कि यह एक घंटा जल्दी पहुंचेगी।

BOMBAY STATE ROAD TRANSPORT CORPORATION

*2316. **Shri Kajrolkar:** Will the Minister of Transport be pleased to state:

(a) the capital agreed to be provided for the Bombay State Road Transport Corporation by the Central and the State Government respectively and the amounts actually contributed by the two Governments up to 31st March, 1952;

(b) what are the yearly financial results of the Corporation from 1949 till 31st March, 1952;

(c) what are the financial results of Delhi, and other recent State Transport undertakings constituted under the Central Act during the corresponding periods; and

(d) how many representatives of the Central Government there are on the Bombay State Road Transport Corporation?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) to (d). A statement giving the required information is laid on the Table of the House. [See Appendix XI. annexure No. 2]

Shri Kajrolkar: Do the Government propose to set up a Central Board of Transport to coordinate the States' transport undertakings?

Shri L. B. Shastri: Well, we have called a conference and we might consider this proposal in that conference. The conference will be attended by the State Ministers and the Transport Commissioners of the various States.

Shri Kajrolkar: Can the hon. Minister tell us what are the principles followed in the payment of compensation to the bus-owners who were formerly running the services?

Shri L. B. Shastri: The rates of compensation payable are laid down in rule 102-B of the Bombay Motor Vehicles Rules, 1940. Besides that, the Corporation has purchased the vehicles of the bus operators wherever possible.

Shri Kajrolkar: Can the hon. Minister give us the comparative fares before and after the taking over by the State?

Shri L. B. Shastri: I should like to have notice.

Shri K. K. Basu: Do the Government propose to improve the financial results of the Delhi Transport by improving the service?

Shri L. B. Shastri: Yes, we had recently instituted an inquiry. The Committee put in very hard work and they submitted their report within ten days. The report is now under examination.

Short Notice Question and Answer

FLOODS IN ASSAM

Jonab Amjad Ali: Will the Minister of Irrigation and Power be pleased to refer to the statement made by the Minister of Home Affairs on the 22nd July, 1952, on the floods in Assam and make a further statement on the subject in the light of any further information which Government may have received from Assam?